

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1669
State Vs. Navendu Aggarwal
FIR No. : 285/2020
PS: Ranjit Nagar
U/s : 465/469/471/408/506 IPC

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Navendu Aggarwal for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO SI Bajrang in person with police file.
Sh. M.S.Yadav, Ld. Counsel for applicant
- accused in person and later through CISCO Webex Video Conferencing.

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Dr. Surender Singh Hooda, Ld. Counsel for complainant through CISCO Webex Video Conferencing.

Heard. Records perused.

The present anticipatory bail application has been filed by the applicant – accused on the ground that there is no prima-facie case against the applicant – accused. He is son of a retired Professor who has now expired. There are no chances of fleeing from justice and he is ready to join the investigation. It is submitted that it is the complainant who has been submitting false and forged documents like solvency certificate with various authorities such as DDA. It is also submitted that the applicant – accused was appointed as Head, Business Development and he had nothing to do with Tender Division. It is also submitted that the alleged false documents were digitally signed by the complainant himself. It is further submitted that complainant has falsely implicated him as he had demanded his due amount. Further, the earlier FIR No. 325/18 u/s 408 IPC lodged by earlier employer against the applicant – accused was also a false case and it is on the verge of being dismissed.

Ld. Counsel for the complainant, on the other



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hand, has argued that the intention of the applicant – accused had been fraudulent from the beginning. While joining the employment, he did not disclose his involvement in earlier two criminal cases. Ld. Counsel submits that one FIR was registered against the applicant – accused under similar Sections by Binaca Securities. Thereafter, his next employer Jai Parkash Securities also lodged an FIR No. 325/2018 u/s 408 IPC against him. Ld. Counsel submits that the applicant – accused has also tried to damage the business in various ways. It is submitted that there was no need to file any solvency certificate with DDA in respect of tender invited by DDA as, at that time, the complainant company had about Rs. Three (03) Crores in its account. It is submitted that applicant – accused fraudulently submitted forged solvency certificate with DDA.

The IO submits that as per the endorsements on CV of the applicant – accused as well as on his letter of appointment, he joined the complainant company as Head, Business Development (Tender Division). It has been orally submitted by the IO that custodial interrogation of the applicant – accused is required in the present case.

Ld. Addl. PP for State has vehemently opposed

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the bail application on the grounds of gravity of offence.

I have considered the rival contentions.

There is a specific allegation against the applicant – accused that he, on his own volition and without informing or consulting anyone from the complainant company, fabricated and forged a solvency certificate from HDFC Bank dated 11.11.2018 for an amount of Rs. One (01) Crore. As a result, not only the complainant company lost the tender but was also black listed by DDA which resulted in immense loss of reputation. It is further alleged that he misappropriated an amount of Rs. Four (04) lakh in cash which he took from the Company for official purpose. He also threatened the Director / C.A. and Accounts Officer of the Company.

The IO has reported previous involvement of the applicant – accused in a similar case bearing FIR No. 325/2018 u/s 408 IPC at PS Dwarka Sector-23 in which case trial is pending. The IO has also submitted during the course of arguments that custodial interrogation of the applicant – accused is required.

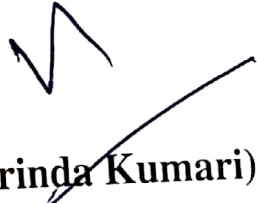
In view of the gravity of offence, previous involvement and submission of the IO regarding the



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requirement of custodial interrogation of the applicant – accused, there are no grounds to admit the applicant – accused to anticipatory bail. **The anticipatory bail of applicant – accused Navendu Aggarwal is accordingly dismissed.**

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, Ld. Counsel for complainant as well as the IO of the case forthwith.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1770
State Vs. Shahbuddin @ Totan @ Sonu
FIR No. : 609/2020
PS: Khyala
U/s : 307/34 IPC & 27/54/59 Arms Act

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Shahbuddin @ Totan @ Sonu for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
Sh. Vinay Kumar Sharma, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.



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Reply of the IO received.

Heard. Records perused.

The contention of Ld. Counsel for applicant – accused is that when he heard gun shots during the cross firing, he came out and tried to save the complainant at which time, the applicant – accused also received bullet injury. It is submitted that investigation is almost complete. Co-accused has been arrested. No recoveries have been made from applicant – accused or the co-accused. The applicant – accused has three minor kids and a wife to take care of. He has no previous involvement.

Ld. Addl. PP for State has vehemently opposed the bail application on the grounds of gravity of offence.

I have considered the rival contentions.

The allegation against the applicant – accused is that during a spat between the complainant and one Sonia @ Farjana who is the wife of the applicant – accused, co-accused Rinku @ Sagar fired at the complainant at the behest of the applicant – accused with a pistol. The complainant, his mother and his wife suffered bullet injuries. Incidentally, one bullet also injured the applicant – accused.

In view of the specific allegations against the

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applicant – accused and in view of the gravity of offence, the Court is not inclined to admit the applicant – accused to bail. The bail application of applicant – accused Shahbuddin @ Totan @ Sonu is dismissed.

A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, Jail Superintendent, State as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1778
State Vs. Milan
FIR No. : 616/220
PS: Punjabi Bagh
U/s : 392/397/411/34 IPC

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Second application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Milan for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video Conferencing.
Sh. Harendra Kumar, Ld. Counsel for applicant
- accused.



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Report of the IO received.

Bail application was to be taken up by way of Video Conferencing as per the cause list. However, Ld. counsel for applicant – accused has appeared in the Court. He has prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that an amount of Rs.2,40,000/-was seized by the IO. This amount belonged to the applicant – accused and his family. It is submitted that because of sister's marriage in February 2020, brother's engagement on 01.07.2020 and birthday of applicant – accused on 01.07.2020, cash gifts were received from the relatives which were lying at the house of the applicant – accused. Further, all the family members of the applicant – accused are working. It is submitted that the complainant did not identify the applicant – accused. He is later stated to have identified the applicant – accused at the police station which cannot be believed. It is submitted that the investigation is complete and the applicant – accused is no longer required for the purpose of investigation.

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Ld. Addl. PP for State has vehemently opposed the bail application on the ground of gravity of offence.

I have considered the rival contentions.

Perusal of record shows that three accused persons are involved in the present case who in a well planned manner robbed the complainant. Two accused persons entered the premises of the complainant, assaulted the servant and decamped with cash documents and laptop in a bag. The complainant was also intimidated with a weapon.

The robbed amount of Rs.2,00,000/- was recovered from the applicant – accused apart from a gold chain, mobile phone, check books and broken pieces of laptop were also recovered.

The earlier bail application of applicant – accused was dismissed on 15.07.2020. There is no such material change in the circumstance since then as would warrant enlarging applicant – accused on bail.

In these circumstance and in view of gravity of offence, the Court is not inclined to admit the applicant – accused Milan to bail. **The second bail application of applicant – accused Milan for grant of regular bail is accordingly dismissed.**



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A copy of order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

FIR No.: 752/2015
PS : Khyala
U/s : 326/341/34 IPC
State Vs. Sohan Devi @ Galli
Bail Application No. 1753

22.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Sohan Devi @ Galli for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Shri Mohd. Iliyas, Ld. Counsel for applicant- accused.
Complainant Ram Phal in person.

The instant bail application was to be taken up by way of Video Conferencing. On the insistence of Ld. Counsel for applicant-accused as well as Complainant, the bail application is taken up through physical hearing.

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Heard. Records perused.

Ld. Counsel for applicant-accused submits that even though the FIR is of the year 2015, applicant-accused was arrested on 29.07.2020. The Complainant submits that matter has already been settled.


Let the IO be summoned through SHO concerned for the next date of hearing.

Let Trial Court Record be also summoned for the next date of hearing.

Ld. Counsel for applicant-accused submits that matter be taken up by way of physical hearing on the next date of hearing.

Put up for same and for further consideration of the instant bail application by way of physical hearing on **26.08.2020**.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1779
State Vs. Amit Kumar
FIR No. : 183/2020
PS: Paschim Vihar East
U/s : 376/328/366/34 IPC

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Amit Kumar for grant of interim bail for a period of 45 days.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
through CISCO Webex Video Conferencing.
Sh. P.K.Garg, Ld. Counsel for applicant
- accused.



Bail application was to be taken up by way of Video Conferencing as per the cause list. However, Ld. counsel for applicant – accused has appeared in the Court. He has prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.


Reply of the IO received.

Heard. Records perused.

Let notice of the application be issued to the complainant ^{through the IO} the report of which shall be filed in terms of annexure 'A' of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let IO be also summoned through SHO concerned for the next date of hearing.

Now to come up for further consideration of the bail application on 31.08.2020.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

BAIL ROSTER

Bail Application No: 1748
State Vs. Asha
FIR No. : 296/2020
PS: Ranjit Nagar
U/s : 323/452/380/427/506/34 IPC

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./D.J West/2020 Dated 16.08.2020.

First Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant – accused Asha for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.
Complainant Sh. Dal Chand (aged 65 years)
with his wife Smt. Laxmi Devi in person.
Sh. R.R.Jha, Ld. LAC for complainant.
Sh. Ashwani Tripathi, Ld. Counsel for applicant
– accused.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that a DV Act case was filed by the applicant – accused against the complainant (her parents-in-law) in which an

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order dated 13.07.2020 was passed by Ld. Mahila Court. Ld. Counsel for applicant – accused submits that on 10.08.2020, the applicant – accused had filed an FIR No. 294/2020 PS Ranjit Nagar. It is further submitted that the police is pressurizing her to settle the matter. Ld. Counsel for applicant – accused further submits that her complaints are not being heard. Despite allegation of physical assault on 08.08.2020, the MLC of applicant – accused was not got done. It is further submitted that as per the FIR, the applicant – accused had hit the complainant and his wife with wooden plank. Had that been the case, the complainant would have suffered many injuries.

Ld. LAC for complainant has argued that the present case is infact a case u/s 392 IPC. The complainant and his wife are senior citizens. In such a case, anticipatory bail should be not granted.

Ld. Addl. PP for State has argued that the present case involves two incidents in which the applicant – accused along with her brother-in-law (*Devar*) Lalit assaulted the complainant.

The IO is not present today. Let the IO be summoned with police file through SHO concerned for the



next date of hearing.

Put up for further consideration of the bail application on **24.08.2020**.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused, Ld. LAC for complainant, State as well as the IO.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING
BAIL ROSTER

Bail Application No: 1772
State Vs. Ghanshyam
FIR No. : 262/2019
PS: Paschim Vihar West
U/s : 498A/506 IPC

22.08.2020

Bail application taken up in view of Bail Roster No. 524-12979-13069/Misc./Gaz./DJ West/2020 Dated 16.08.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Ghanshyam for grant of anticipatory bail.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.
IO ASI Jagdish with police file.
Sh. Pawan Kaushik, Ld. Counsel for applicant - accused.**

Bail application was to be taken up by way of Video Conferencing as per the cause list. However, Ld.



counsel for applicant – accused and the IO have appeared in the Court. They have prayed for physical hearing of the bail application. The bail application is accordingly being heard in the Court.

Reply filed by the IO.

IO submits that permission to arrest the applicant – accused has not been taken as he is to be charge sheeted without arrest. He further submits that charge sheet would be filed within a week.

Heard. Records perused.

Let the complainant be summoned through the IO for the next date of hearing.

Till next date of hearing, no coercive steps shall be taken against the applicant – accused Ghanshyam.

Put up for further consideration of the bail application on **02.09.2020**.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO.

(Vrinda Kumari)
ASJ-07 (POCSO), West/
THC/Delhi/22.08.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

FIR No.: 62/2020
PS : Patel Nagar
U/s : 420/506/120B IPC
State Vs. Mohit Singh
Bail Application No. 1737

22.08.2020

Bail Application taken up in view of Bail Roster No. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

Matter taken up through video conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

First Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused Mohit Singh.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through Cisco Webex Video Conferencing.
Shri Pankaj Kumar, Ld. Proxy Counsel for applicant-accused through Cisco Webex Video Conferencing.
IO/SI Ravindra Kumar with Police File through Cisco Webex Video Conferencing.




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Ld. Proxy Counsel for applicant-accused seeks adjournment on the ground that Ld. Counsel for applicant-accused is out of station.

Heard. Records perused.

At request, put up for consideration of the instant bail application on **02.09.2020 through Cisco Webex Video Conferencing.**

Copy of the Order be provided Dasti to Ld. Counsel for applicant-accused as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/
22.08.2020